

**SHRI PILOO MODY:** I want to know why I did not receive this paper before 10 O'clock this morning.

**MR. SPEAKER:** I am sorry you received it only this morning.

**SHRI S. M. BANERJEE:** In this House, at our request, you were kind enough to consider it and appoint a Committee. Now an extension given to the Committee is always quoted in the House. I want to know who has given them extension to continue for whatever period they can

**MR. SPEAKER:** No, I am not prepared to reply in this House.

**SHRI S. M. BANERJEE:** Under the rules, they should take the permission of the House. Kindly see our rules.

**MR. SPEAKER:** So long as this Committee is functioning, please do not raise this matter.

**SHRI S. M. BANERJEE:** How long?

**MR. SPEAKER:** This is not an ordinary Committee of the House. It is not to be raised in the House. No time-limit was fixed. There is no question of extension

**MR. SPEAKER:** Shri Ram Niwas Mirdha.

**SHRI JYOTIRMOY BOSU:** I have to make a submission. Four days ago I raised an issue involving the Border Roads Task Force's atrocities on people in Meghalaya and then the Chair had given a clear directive to the Government to come out with the details. Four days have passed. Neither the Defence Minister nor the Home Minister, who is in charge of tribal affairs, has bothered to come out with the facts. They have flouted the direction of the Chair. It is a very serious matter.

**MR. SPEAKER:** I do not know what the matter was. I will look into it.

**SHRI JYOTIRMOY BOSU:** They are sitting over it.

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMALAH):** There is no question of flouting the direction of the Deputy-Speaker. I have conveyed it to the Defence Minister. We have to await his report.

**SHRI K. S. CHAVDA (Patan):** There is one matter...

**MR. SPEAKER:** No, not without my permission. Please sit down. Papers to be laid on the Table.

12.28 hrs.

#### PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (SECOND AMENDMENT) RULES, 1974

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM):** I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertakings (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 274(E) in Gazette of India dated the 19th June, 1974, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951 [Placed in Library. See No. LT-8089 74.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy each of the following Notifications (Hindi and

[Shri F. H. Mohsin]

English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 301(E) in Gazette of India dated the 8th July, 1974.
- (ii) The Indian Forest Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 302(E) in Gazette of India dated the 8th July, 1974.
- (iii) The Indian Police Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 303(E) in Gazette of India, dated the 8th July, 1974.
- (iv) The Indian Police Service (Cadre) Amendment Rules, 1974, published in Notification No. G.S.R. 304(E) in Gazette of India dated the 8th July, 1974.
- (v) The Indian Forest Service (Cadre) Amendment Rules, 1974, published in Notification No. G.S.R. 305(E) in Gazette of India dated the 8th July, 1974.
- (vi) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1974, published in Notification No. G.S.R. 755 in Gazette of India dated the 20th July, 1974.

[Placed in Library. See No. LT-8090/74].

STATEMENT *re* FLOOD SITUATION IN THE COUNTRY AND RADIATION PROTECTION (AMENDMENT) RULES, 1974

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):

I beg to lay on the Table—

- (1) A statement (Hindi and English versions) on the flood

situation in the country. [Placed in Library. See No. LT-8091/74.]

- (2) A copy of the Radiation Protection (Amendment) Rules, 1974. (Hindi and English versions) published in Notification No. G.S.R. 762 in Gazette of India dated the 20th July, 1974, under sub-section (4) of section 30 of the Atomic Energy Act, 1962. [Placed in Library. See No. LT-8092/74.]

ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1972-73, under section 19 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-8093/74.]

ANNUAL REPORTS OF BHARAT ELECTRONICS LTD., BANGALORE AND BHARAT DYNAMICS LTD., HYDERABAD FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Bharat Dynamics Limited, Hydera-